

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**B.A. No. 4038 of 2020**

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Deepak Kumar Pandit ... .. **Petitioner**  
**Versus**  
The State of Jharkhand ... .. **Opposite Party**  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
**Through- Video Conferencing**

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For the Petitioner : Mr. Aashish Kumar, Advocate  
For the State : Mr. Shiv Shankar Kumar, A.P.P.  
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02/29.07.2020 Defect no. 9(i) is ignored.

Heard Mr. Aashish Kumar, learned counsel for the petitioner and Mr. Shiv Shankar Kumar, learned A.P.P. for the State.

The petitioner is an accused in connection with Pathargama P.S. Case No. 01 of 2020.

It has been alleged that the petitioner had established physical relationship with the informant on the pretext of marriage. Resultantly, she had become pregnant but her pregnancy was terminated. Later on, the petitioner had denied to solemnize marriage.

It appears that the informant was knowing the petitioner from before and the averments in the First Information Report leads to a conclusion that she was a consenting party to the sexual overtures made by the petitioner. The petitioner is in custody since 06.01.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Sub Divisional Judicial Magistrate, Godda in connection with Pathargama P.S. Case No. 01 of 2020.

**(Rongon Mukhopadhyay, J.)**